

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD.

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O.A.No.1668/97 .

Date of decision : 29--12-1997.

Between:

M. Raja Rao.

.. .. Applicant.

and

1. Union of India represented by the Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi.
2. The Postmaster General, Visakhapatnam Region, Asiel Metta, Visakhapatnam.
3. The Senior Supdt. of Post Offices, Visakhapatnam Division, Visakhapatnam. Respondents.

Counsel for the applicant: Sri Krishna Devan.

Counsel for the respondents: Sri K.Bhaskar Rao.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JR

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O.A.No.1668/97.

(per Hon'ble Sri R.Rangarajan, Member (A))

Heard Sri Krishna Deven, for the applicant
and none for the fespondents.

The O.A., is filed praying for a direction to
the Respondent No.1 to review the results of the applicant in
Part-I JAO Examination held in October, 1994 and consequently
to declare him as successful by holding that the action of
the respondents in not considering the claim of the applicant
in accordance with the rules as arbitrary, illegal and
violative of Article 14 of the Constitution of India, to
enable him to appear for Part-II JAO examination to be held
in future.

The applicant had filed a representation addressed
to the Respondent No.1 dated 8-6-1996 (Annexure A-2 to the O.A.)
The applicant submits that he is ~~not~~ a Scheduled Caste candidate
and hence relaxation of marks in Part-I for declaring him
successful has to be given in accordance with Rules.
and in view of the Letter No. 22-5/91 NDG, dated 28-12-1992
(Annexure A-4 to the O.A.). His request ^{for} that a direction
~~may be given~~ to dispose of his representation dated 8-6-1996
which
by Respondent No.1 will satisfy him.

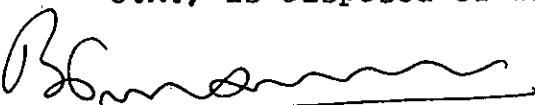
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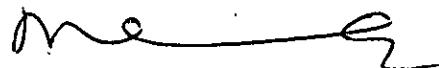
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In view of the above, the ~~xxx~~ Respondent No.1 is directed to dispose of the representation of the applicant dated 8-6-1996 and the representation dated 10-11-1997 ^{the} Annexures 2 and 3 to the O.A.) in accordance with rules within a period of 2 two months from the date of receipt of a copy of this order. ~~xx~~ -

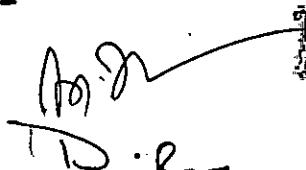
O.A., is disposed of with the above directions. No costs.


B.S.JAI PARAMESHWAR,
Member (J)
29.12.97


Remkangarajan,
Member (A)

Date: 29th December, 1997.

Dictated in open Court.


T.D.R.

sss.

DA.1668/97

Copy to:-

1. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi.
2. The Postmaster General, Visakhapatnam Region, Asiel Metta, Visakhapatnam.
3. The Senior Superintendent of Post Offices, Visakhapatnam Division, Visakhapatnam.
4. One copy to Mr. Krishna Devan, Advocate, CAT., Hyd.
5. One copy to Mr. K. Bhaskar Rao, Addl. CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

srr

FORM NO. 21.

(SEC. RULE 114.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH .HYDERABAD.

~~Mr. Justice~~
D / T M. Rajapao 668.....of 1997
.....The Director, Government.....Applicant (S)

Versus

Postal Dosaamulu New Dehra & c/o
.....Respondent (S)

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Certified that the file is complete
in all respects.

Signature of
Dealing Hand.

(In Record Section)

Signature of S.O.

Part III and II
Destressed

P. Siva
22/3/11